

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 133/2026/EZ

IN THE MATTER OF: -

Tuna Das & Anr.-----Appellants

Versus

State of Odisha & Ors. -----Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 06 State Environment Impact Assessment Authority (SEIAA), Odisha

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Shri Apurba Ghosh

Advocate for Respondent No.06
(SEIAA), Odisha

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Phone No.9476239442

Place: Bhubaneswar

Date: 22/07/2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF: -

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Affidavit on Behalf of the Opposite Party/Respondent No. 06 State Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Pradeept Kumar Nayak, son of late Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.06 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and Hon'ble Court order dated 26.05.2026 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That in reply to the averments made in the Para-01 to Para-17 of the original application, the deponent humbly submits that this is matter on Bhimpur River Bed over an area of 10.425 acres or 4.21 ha in village-

Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha



Bhimpur, Thasil-Purushottampur, Dist-Ganjam, Odisha. In this matter, the petitioner alleged on excess mining of sand from Bhimpur sand bed, violation of environmental clearance (EC) conditions, violation of Consent to Operate (CTO) conditions etc. The deponent humbly submits the following facts in chronological order for the kind consideration and better appreciation of the Hon'ble NGT, EZ, Kolkata.

- a) **28.12.2020**: The Mining Plan for the project of Bhimpur River Sand Bed prepared and approved by the Deputy Director of Geology, Bhubaneswar on 28.12.2020 for mineable reserve of sand 77,845 cum, depth of sand deposition 2.5 meter and proposed annual extraction of sand 65,000 cum/annum.
- b) **07.05.2022**: As an applicant, the Tahasildar, Purushottampur, Ganjam had submitted Environmental Clearance (EC) application of Bhimpur River Sand Bed to SEIAA, Odisha vide proposal no. SIA/OR/MIN/241098 dated 30.11.2021. The proposal was apprised in State Expert Appraisal Committee (SEAC), Odisha on 05.01.2022 and the SEAC recommended the proposal for grant of EC valid upto lease period. After SEAC recommendation, the proposal was placed in SEIAA, Odisha Authority Meeting and the Authority recommend the proposal for grant of Environmental Clearance (EC) of Bhimpur River Bed for one year period with allowing the production quantity of sand 10,000 cum with depth 1.15 meter in 1st year subject to submission of annual rate of replenishment study (ARRS) report of sand by 30th November, 2022. Accordingly, the Environmental Clearance (EC) of Bhimpur River Bed was issued vide EC Identification No. EC22B001OR14301 dated 07/05/2022.

The copy of Environmental Clearance (EC) of Bhimpur River Bed was issued vide EC Identification No. EC22B001OR14301 dated 07/05/2022 is attached in **Annexure-I**.



- c) **30.06.2022:** Transfer EC of Bhimpur river sand bed over an area of 10.425 Acres or 4.219 Hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District was issued by SEIAA, Odisha vide letter no. 4774/SEIAA dated 30.06.2022 to Smt. Janaki Devi Mishra, the successful bidder/lessee with same terms and condition of EC subject to submission of ARRS report by 31.12.2022.

The copy of the Transfer EC letter no. 4774/SEIAA dated 30.06.2022 is attached in **Annexure-II**.

- d) **21.07.2023:** As per the EC conditions, the lease holder/successful bidder, Smt. Janaki Devi Mishra had submitted Amendment in EC application respect of replenishment study report to SEIAA, Odisha vide proposal no. SIA/OR/MIN/296468/2023 dated 07.01.2023. The proposal was placed in SEAC meeting held on 30.06.2023 and the SEAC recommended for amendment in EC with allowing the replenished quantity of sand 24287.64 cum/annum till receipt of next ARRS report. Then, the proposal was placed in 127th SEIAA, Odisha meeting held on 14.07.2023 and the Authority allowed the Amendment in EC with allowing the extraction quantity of sand 19000 cum in 2nd year subject to submission of ARRS report by 31.03.2025. Also, condition that the validity of EC is for 2nd year or validity of District Survey Report (DSR) of sand in Ganjam District or validity of lease period whichever is earlier.

The copy of the Amendment in EC letter dated 21.07.2023 is attached in **Annexure-III**.

- e) **03.01.2025:** Smt. Janaki Devi Mishra, the successful bidder had submitted amendment in EC application to SEIAA, Odisha vide proposal number SIA/OR/MIN/475600/2024 dated 25/05/2024. The proposal was placed in the SEAC meeting held on 26.02.2024 and the SEAC decided to recommend the proposal for Sand mining



may be allowed the replenished quantity of sand 14199 cum. Then the proposal was placed in 181st meeting held on 16.12.2024 and the Authority allowed the Amendment in EC with allowing the extraction quantity of sand 14150 cum with depth of mining 0.76 m for the balance lease period as per the SEAC recommendation. Accordingly, the Amendment in Environmental Clearance (EC) of Bhimpur River Bed was issued vide EC Identification No. EC24C0107OR5170844A dated 15/01/2025.

The copy of the Amendment in EC vide Identification No. EC24C0107OR5170844A dated 15/01/2025 is attached in **Annexure-IV.**

- f) **22.05.2025:** The DSR of River Sand in Ganjam District has been approved by SEAC and SEIAA, Odisha vide Identification No. EC25C0107OR5150913N dated 22.05.2025 as per the direction of Hon'ble NGT and Hon'ble Supreme Court of India.

Pradhept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

5. That, in reply to the averments made in the Para-18 to para-22 of the original application, the deponent humbly submits that the grant EC, Transfer EC and Amendment in EC were done in due procedure. The lease holder/successful bidder has submitted EC compliance report and replenishment study report in subsequent period as per the EC conditions. The latest EC compliance report uploaded in Parivesh Portal on 23.03.2026 to the Integrated Regional Officer of MoEF & CC, Bhubaneswar. In the compliance report there is no record of excess mining. As per the EC condition, the concerned Mining Officer shall take adequate measure to prevent unauthorized mining. The SEIAA, Odisha has not received any information from concerned Mining Officer on excess and un-authorized mining of sand in respect of Bhimpur River Sand Bed.
6. That, in reply to the averments made in the Para-23 to para-42 of the original application, the deponent humbly submits that the averments are



matters on record and this deponent has no comments to offer.

7. That the deponent reserves the right to file further affidavit as and when necessary.
8. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by
Advocate

22-07-2016

Pradhept Kumar Nayak
Deponent

VERIFICATION

**Environmental Scientist
SEIAA, Odisha**

Verified at Bhubaneswar on this day of 22 JUL 2016 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

Pradhept Kumar Nayak
Deponent
**Environmental Scientist
SEIAA, Odisha**

SWORN BEFORE ME



22-07-2016
**DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015**

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Orissa)

To,

The TAHASILDAR
 TAHASILDAR PURUSHOTTAMPUR
 At/Po-TAHASIL OFFICE,PURUSHOTTAMPUR -761018

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/241098/2021 dated 30 Nov 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001OR143015
2. File No.	241098/91-MINB2/11-2021
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	BHIMPUR SAND BED
7. Name of Company/Organization	TAHASILDAR PURUSHOTTAMPUR
8. Location of Project	Orissa
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 07/05/2022

(e-signed)
 Sri Susanta Nanda
 Member Secretary
 SEIAA - (Orissa)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No. _____

Dt. _____

SEIAA File No: 241098/91-MINB2/11-2021

Project: Application of Tahasildar, Purushottampur for mining of Sand from Bhimpur Sand Bed over an area of 10.425 Acres or 4.219 Ha in the village- Bhimpur, Tahasil-Purushottampur, District- Ganjam -Environmental Clearance reg.

Ref: Your online application dated 30.11.2021 for issue of EC vide File No: SIA/OR/MIN/241098/2021

Sir,

This has reference to your online application seeking environmental clearance of the mining project for mining of Sand from Bhimpur Sand Bed over an area of 10.425 Acres or 4.219 Ha in the village- Bhimpur, Tahasil-Purushottampur, District- Ganjam. The proposal falls in the category 1(a)- 'Mining of minerals' in the schedule of EIA Notification, 2006 as amended from time to time. The proposal has been appraised on the basis of the documents enclosed with the application, such as Form-2, supported by other necessary documents, namely the form-1, PFR, DSR, EMP, Approved Mining Plan and Checklist.

2. The proposed activities in a nut shell as observed are as follows: -

- This is a proposal for mining of sand from Bhimpur Sand Bed lying in the Rushikulya River bed located at village- Bhimpur, Tahasil-Purushottampur, District- Ganjam, over lease area of 10.425 Acres or 4.219 Ha.
- The mine area is a part of the Survey of India Toposheet No. 74A/14 & 74A/15 bounded by Latitude: 19°30'17.07" N to 19°30'23.85" N and Longitude: 84°50'59.32" E to 84°51'07.55" E.
- The mining lease is an identified sairat source in the DSR. The Bhimpur Sand Bed sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar,

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Purushottampur to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.

- d. The mining plan of the mining project prepared has been approved by Deputy Director of Geology, Directorate of Geology, Bhubaneswar on 28.12.2020.
 - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 77845cum of sand, when extracted upto a depth of 2.5 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
 - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 1.5Km away from the mining lease area.
 - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - h. As per the approved mining plan submitted, it is observed that sand from the quarry will be extracted upto a depth of 2.5 meter with annual extraction of sand not exceeding 65000cum, maximum production capacity during the valid lease period.
3. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.
4. The proposal is duly appraised by the SEAC in its meeting held on 05.01.2022. The SEAC have recommended for grant of EC for the project valid upto the lease period stipulating various conditions.
5. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take

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effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

6. The Tahasildar, Purushottampur who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

7. Stipulated Conditions:

- 7.1 This Environmental Clearance is given with a condition that "maximum depth of digging of sand shall be 1.25m and maximum quantity of extraction of sand shall be 10000 cum in the 1st year, pending submission of rate of replenishment study at site. Rate of replenishment study at the site shall be conducted and report submitted by November, 2022 as per prescribed method(enclosed as Annexure)". The boundary pillars of no mining zone and mining lease area boundary have to be geo-tagged and monitoring of sand extraction has to be rigorously done by the Tahasildar. The village road be repaired if used for transport of sand quarry by PP.
- 7.2 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 7.3 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.

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- 7.4 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 7.1 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. The detailed production of sand from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the said bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.
- 7.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent and photographs of proof of the same shall be submitted along with six monthly compliance report.
- 7.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 7.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 7.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 7.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.

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- 7.11 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 7.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 7.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 7.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat. Photographs of proof showing the plantation shall be submitted along with compliance report.
- 7.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 7.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 7.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of

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implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.

- 7.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 7.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked. The proponent shall also upload the compliance report including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. The concerned Tahasildar shall ensure the uploading of EC compliance report in the parivesh portal by the project proponent.
- 7.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 7.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 7.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be. A Copy of the environmental clearance letter can be downloaded from the Ministry portal (www.parivesh.nic.in).
- 7.24 A copy of this Environmental Clearance letter shall be displayed on the website of the Odisha State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- 7.25 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 7.26 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.

Done

- 7.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 7.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 7.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 7.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

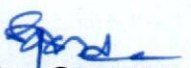

Member Secretary

Memo No _____ /Dt. _____

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Chatrapur, Ganjam/ Sub Collector, Chatrapur/ Tahasildar, Purushottampur for Information and necessary action.
7. Guard file for record/Website/Parivesh Portal.

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Member Secretary

Annexure

The replenishment study for river bed sand is very essential in order to have a check on possible over exploitation. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. It is imperative to have a study of replenishment of sand material during a defined period for sustainable sand mining. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar.

The UAV / Drone method briefly is as follows:

The Drone /UAV is fitted with the advanced camera used for survey purposes. The survey is conducted using a set of instruments and compatible software to depict the topography of the study area (the lease area) by utilizing the properly referenced data.

After running the prescribed steps the software shall automatically generate orthorectified imagery. Ground truthing is done at minimum 5 locations spread evenly across the lease area by using DGPS instruments. The readings from DGPS instruments are compared with the Drone Data for accuracy assessment.

The study shall have the details of establishment of bench mark by putting a number of pillar points and various Ground Control Points (GCP) at the site, observing by DGPS the various GCPs for permanent bench marks and control points. The summary of the elevation data from each session's profile based on the post monsoon survey is mentioned in the tabular form. A detailed comparison sheet of both pre-monsoon and post-monsoon elevation data is prepared. Cross sectional depiction of deposition and erosion for each section in pre and post deposition seasons shall be given.

Drone images are used to recreate highly accurate orthomosaic maps of mining sites and quarries. Each pixel contains 2D geo tagged information (X, Y), and can be used for distance and surface measurements. A densified point cloud can be generated from Drone images and data. Each point contains geospatial (X,Y,Z) information. It provides an accurate model of a site for precise volume measurements and visual insights. The drone data is processed to generate Digital Terrain Model (DTM) and assessment of progressive volumetric change.

Adequate number of geomatic grade ground control bench marks (X,Y,Z), depending on the size of the lease area, are to be maintained permanently around the lease area within a maximum distance of 500 meters from the lease area for the entire study period. There should be pre and post monsoon survey to assess the sand replenishment within the study area.

There are some organizations in Odisha state who are empaneled by ORSAC to conduct such survey.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No 4774/SEIAA

Dt. 30.06.2022

File No. SIA/OR/MIN/271669/2022

To Smt. Janaki Devi Mishra
W/o- Sri Gangadhar Mishra
At-Plot No. 1733/6774, Jagmohan Nagar
Ps-Khandagiri, Tahasil-Bhubaneswar
Dist-Khordha

Sub: Proposal for **Transfer of Environmental Clearance** of Bhimpur river sand bed over an area of 10.425 Acres or 4.219 Hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District from the name Tahasildar, Purushottampur to Smt. Janaki Devi Mishra -reg.

Ref: (i) EC letter no. EC22B001OR143015 dated 07.05.2022
(ii) Your letter no. 92/Sairat dated 06.01.2022
(iii) Online proposal No. SIA/OR/MIN/271669/2022 dtd.13.06.2022

Sir

Kindly refer your online application on dated 13.06.2022, where in you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide letter no. EC22B001OR143015 dated 07.05.2022 issued earlier in favour of Tahasildar, Purushottampur, Ganjam.

As submitted by the Tahasildar, it is noted that EC was obtained for Bhimpur River Sand Bed for a period of 5 years in favour of Tahasildar, Purushottampur vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Smt. Janaki Devi Mishra, Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was registered in PARIVESH Portal on dated 13.06.2022 with required documents and the Authority decided that EC be transferred favour of Smt. Janaki Devi Mishra as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on half yearly basis.

The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's letter no. EC22B001OR143015 dated 07.05.2022 in the name of Smt. Janaki Devi Mishra with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC along with the specific conditions mentioned below:

- 1) The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar and There are some organization in Odisha state who are empanel by ORSAC to conduct such survey. The details of UAV / Drone method is attached a separate sheet. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area.
- 2) Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31st December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
- 3) The PP is allowed to extract sand shall not exceed **10000 cum**, with depth **1.25 meter** in the first year. In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.
- 4) The Environmental Management Plan(EMP) shall be created for individual lease and the fund shall be kept in a single account and be implemented by the concerned Tahasildar to ensure the compliance with environmental conditions specified for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity. All mining activity shall be done in scientific manner to safeguard degradation of environment. All the individual lease holders of the Tahasil shall

implement the EMP as proposed. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.

- 5) The project proponent shall submit the real time photographs (geo-coordinate) of sand bed area, plantation activity (i.e. with mentioning no. of species and its survival rate), photographs during data collection for replenishment study of sand bed both pre and post monsoon period.
- 6) The project proponent shall submit half yearly compliance report of EC conditions with mentioning yearly production, replenishment rate of sand and geo-coordinate photographs of demarcated lease area and with details compliance of Environmental Management Plan (EMP).



Yours faithfully,


Member Secretary

Memo No 4775/SEIAA /Dt. 30.06.2022.

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. **Copy to the Collector /Sub Collector, Ganjam and Tahasildar, Purushottampur** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.



Member Secretary

Annexure-1

The replenishment study for river bed sand is very essential in order to have a check on possible over exploitation. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. It is imperative to have a study of replenishment of sand material during a defined period for sustainable sand mining. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar.

The UAV / Drone method briefly is as follows:

The Drone /UAV is fitted with the advanced camera used for survey purposes. The survey is conducted using a set of instruments and compatible software to depict the topography of the study area (the lease area) by utilizing the properly referenced data.

After running the prescribed steps, the software shall automatically generate orthorectified imagery. Ground truthing is done at minimum 5 locations spread evenly across the lease area by using DGPS instruments. The readings from DGPS instruments are compared with the Drone Data for accuracy assessment.

The study shall have the details of establishment of bench mark by putting a number of pillar points and various Ground Control Points (GCP) at the site, observing by DGPS the various GCPs for permanent bench marks and control points. The summary of the elevation data from each session's profile based on the post monsoon survey is mentioned in the tabular form. A detailed comparison sheet of both pre-monsoon and post-monsoon elevation data is prepared. Cross sectional depiction of deposition and erosion for each section in pre and post deposition seasons shall be given.

Drone images are used to recreate highly accurate orthomosaic maps of mining sites and quarries. Each pixel contains 2D geo tagged information (X, Y), and can be used for distance and surface measurements. A densified point cloud can be generated from Drone images and data. Each point contains geospatial (X,Y,Z) information. It provides an accurate model of a site for precise volume measurements and visual insights. The drone data is processed to generate Digital Terrain Model (DTM) and assessment of progressive volumetric change.

Adequate number of geomatic grade ground control bench marks (X,Y,Z), depending on the size of the lease area, are to be maintained permanently around the lease area within a maximum distance of 500 meters from the lease area for the entire study period. There should be pre and post monsoon survey to assess the sand replenishment within the study area.

There are some organizations in Odisha state who are empaneled by ORSAC to conduct such survey.

Day

Annexure-2**Essential Physical Criteria As Per Enforcement And Monitoring Guidelines For Sand Mining, January 2020 Of MoEF&CC, Govt. Of India**

Sl. No.	Essential Criteria	Reference
1.	"No Mining Zone": 1/4th the part of the river width (excluding 3/4th the central part of the river width) on both sides of the river towards the river bank	4.1.1 (Para - e) Page - 16
2.	a) Distance between two clusters: ≥ 2.5 km b) Area of mining lease area is a cluster: ≤ 10 ha. c)	4.1.1 (Para - k) Page - 19
3.	Concave River Bank: No extraction of sand	
4.	No mining if a) Upstream: Lease is 1 km from major Bridge and high ways or $5(x)$ of the Bridge / public civil structure / water intakes point subject to lease is located at a minimum 250 meters distance. Where x = Span of the bridge. b) Downstream side: Lease is 1 km from the major bridge and Highways Or $10x$ of the bridge / public civil structure / water intake point Subject to lease is located at a minimum distance of 500 meter where x = span of the bridge	4.3 (Para - h) Page - 23
5.	Mining depth: ≤ 3 meter (maximum 3 meter)	4.3 (Para - m) Page - 24
6.	Mining distance from river bank: $1/4^{\text{th}}$ of the river width, But subject to not less than 7.5 meter	4.31 (Para - m) Page - 24
7.	Area for removal of minerals: $\leq 60\%$ of mine lease area	4.3 (Para - s) Page - 25
8.	Minable sand per ha. Available for actual mining: $\leq 60,000$ MT/Annum	
9.	Regular replenishment study and replenishment rate	

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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/296468/2023

Dated 21st July, 2023
Bhubaneswar

To

Smt. Janaki Devi Mishra
W/o-Sri Gangadhar Mishra
At-Plot No. 1733/6774, Jagamohan Nagar
Ps-Khandagiri, Tahasil-Bhubaneswar, Dist-Khordha

Sub: Proposal for Amendment of Environmental Clearance of Bhimpur Sand Bed over an area of 10.425 acres or 4.219 hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District in favour of Smt. Janaki Devi Mishra -reg.

Ref: (i) EC letter no./EC identification no. EC22B001OR143015 dated 07.05.2022 and EC transfer vide letter no. 4774/SEIAA dated 30.06.2022
(ii) Online Application no. SIA/OR/MIN/296468/2023 dtd.07.01.2023

Sir/Madam,

This has reference to your online application no. SIA/OR/MIN/296468/2023 dated 07.01.2023, wherein you have requested for amendment (i.e. amendment of EC regard to annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. EC22B001OR143015 dated 07.05.2022 in favour of Tahasildar, Purushottampur and later EC transfer vide letter no. 4774/SEIAA dated 30.06.2022 in favour of Smt. Janaki Devi Mishra, the lessee/successful bidder.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 127th meeting held on 12.07.2023, 13.07.2023 & 14.07.2023 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) This is a proposal for amendment of EC of Bhimpur Sand Bed over an area of 10.425 acres or 4.219 hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. EC22B001OR143015 dated 07.05.2022 in favour of Tahasildar, Purushottampur and later EC transfer vide letter no. 4774/SEIAA dated 30.06.2022 in favour of Smt. Janaki Devi Mishra, the lessee/successful bidder for mining of sand from Bhimpur Sand Bed over an area of 10.425 acres or 4.219 hectares in village Bhimpur under Purushottampur Tahasil of Ganjam District.



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

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5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was **77845 cum** with depth of sand deposition was 2.0 meter and proposed for annual extraction-**65000 cum**.
 - (iv) The SEIAA also granted EC for 1st year production **10000 cum with 1.25 meters depth of mining**,
 - (v) There is an EC conditions point no. 9.1 to 9.2 in page no. 04 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. 31st December, 2022 if satisfactory replenishment study report is not submitted."
 - (vi) The PP has mentioned that only **3000 cum** of sand extracted has been extracted for 1st year lease period.
 - (vii) The replenishment study report submitted was done through drone method by the NABET consultant M/s. P & M Solution and mentioned that the pre-monsoon RL is 17 and post-monsoon RL is 17.78 and accordingly, volume of sand replenished after post-monsoon **24287.64 cum**. Proposed production for next year lease period is **65000 cum**.
 - (viii) Documents submitted for amendment of EC;
 - a. Form No. 4 for amendment of Environmental Clearance,
 - b. Replenishment study report
3. The proposal was placed in the proposal was placed in the SEAC meeting held on **28th & 30th June 2023** and the SEAC **recommended** the following observation: -
 - (i) The SEAC decided to recommend quantity actually replenished as per study report (24287.64 cum/year) till receipt of next replenishment study report.
4. Amendment of Environmental Clearance (EC) of Bhimpur Sand Bed issued vides SEIAA, Odisha EC identification no. EC22B001OR143015 dated 07.05.2022 in favour of Smt. Janaki Devi Mishra is allowed to extract **19000 cum** of sand from the lease area in 2nd year lease period. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation:
Additional stipulation
 - (i) The PP is required to submit Annual Rate of Replenishment Study (ARRS) report by 31st March 2025 through ORSAC empanel agency.
 - (ii) The validity of EC is for 2nd year or validity of DSR or validity of lease period, whichever is earlier.
 - (iii) The Grant of EC for further period will be considered after submission of approved DSR by SEIAA as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
 - (iv) The Project proponent shall follow Enforcement & Monitoring Guideline for sand mining-2020 before and during operation of quarry.



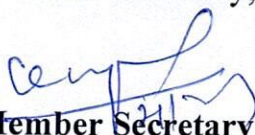
**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

- (v) The Project Proponent (lease holder) shall deposit Rs.2,50,000/-, with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

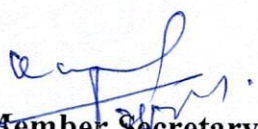
Yours faithfully,


Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to Director of Mines, Steel & Mines Dept., Govt. of Odisha for information and necessary action.
8. Copy to the Collector/Sub Collector, Ganjam and Tahasildar Purushottampur for information and necessary action.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.


Member Secretary



सत्यमेव जयते

File No.: 475600/247-MIN/05-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)



Dated 15/01/2025

To,

Smt. Janaki Devi Mishra
C/o - Sri M. Ravi Kumar, S/o - M. Narashima Murty, Flat no. 403, Bhaba Residency, Bhaba Nagar, 1st
Lane, Berhampur, Dist- Ganjam, Odisha. Pin-760002
budurasand@gmail.com

Subject: Amendment in Environmental Clearance (EC) Identification No. – EC22B001OR143015 dated
07.05.2022 granted to the project of Bhimpur Sand Bed under the provision of the EIA Notification
2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number
SIA/OR/MIN/475600/2024 dated 25/05/2024 for grant of an amendment in prior Environmental
Clearance (EC) to the project of Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares
bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District
Ganjam, State Odisha in respect of extraction quantity of sand based on the Annual Rate of
Replenishment Study (ARRS) to Smt. Janaki Devi Mishra under the provision of the EIA Notification
2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5170844A
(ii) File No.	475600/247-MIN/05-2024
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
(vii) Name of Project	
(viii) Location of Project (District, State)	GANJAM, ODISHA
(ix) Issuing Authority	SEIAA, Odisha
(x) EC Date	25/05/2024
(xii) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	Operational conditions

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-4 (Part A, B & C) were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 26.02.2024. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above or through the following web link [click here](#).
5. The brief about the reasons for an amendment requested along with the brief on the salient features of the project as submitted by the project proponent in Form- 4 (Part A, B & C) and as presented before SEAC and the details of the amendment of EC are annexed as **Annexure- 2**.
6. The proposal was placed in the SEAC meeting held on 26.02.2024 under the provisions of EIA Notification 2006 and its subsequent amendments and after detailed deliberations in the matter and the SEAC decided to recommend the proposal for Sand mining may be allowed for 14199 cum subject to approval of revised Mining plan.
7. The SEIAA, Odisha has examined the proposal in 181st meeting held on 16.12.2024 in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC and hereby accords amendment in Environment Clearance Identification No.– EC22B001OR143015 dated 07.05.2022 for the instant proposal of Bhimpur Sand Bed to Smt. Janaki Devi Mishra is **allowed** for extraction quantity of sand **14150 cum** per annum with depth of mining 0.76 m for the balance lease period under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated 07/05/2022 and following additional specific conditions as mentioned in **Annexure-1**. The other stipulated terms and conditions of the original EC letter initially granted remains same.

Stipulations

Sl. Descriptions	Stipulation
(i) Lease Area:	10.425 Acres or 4.219 Ha.
(ii) No Mining Zone:	(i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and (ii). 7.5-meter safety zone from all sides of lease boundary. (iii). No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
(iii) Maximum Depth of Mining:	0.76 meter as per the approved mining plan
(iv) Method of Mining:	Semi-mechanized as approved modified mining plan
(v) Permitted Quantity:	14150 cum/annum as per ARRS report
(vi) Validity Period of EC:	The validity of EC is 5 years or validity for the lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less
(vii) ARRS report	The PP shall carry out the ARRS study through a NABET or ORSAC empanelled agency in subsequent year and submit to SEIAA, Odisha.

8. This issues with the approval of the Competent Authority.

Copy To

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.

7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Ganjam, Sub-Collector, Ganjam, Deputy Director of Mines, Ganjam, DFO, Berhampur, RO, SPCB, Berhampur, Tahasildar, Purushottampur/Mining Officer, Ganjam for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1**Specific EC Conditions for (Mining Of Minerals)****1. Specific Conditions**

S. No	EC Conditions
1.1	1. Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee. 2. In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured. 3. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map. 4. Plantation programme to be completed within the first two years and to be maintained in remaining years. 5. The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020. 6. The proponent shall provide Bio- toilet for the workers. 7. Project Proponent shall not disturb the water course during mining.

Standard EC Conditions for (Mining of minerals)**1. Statutory Compliance**

S. No	EC Conditions
1.1	The Environmental clearance shall be subject to orders of Hon'ble Supreme Court of India, Hon'ble High Courts, NGT and any other Court of Law, from time to time, and as applicable to the project
1.2	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.3	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (in case of the presence of schedule-I species in the study area).
1.4	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.

S. No	EC Conditions
1.5	The project proponent shall obtain the necessary permission from the Central Ground Water Authority
1.6	Solid/hazardous waste generated in the mines needs to be addressed in accordance to the Solid Waste Management Rules, 2016/Hazardous & Other Waste Management Rules, 2016.
1.7	The maximum extraction quantity of sand limited to 14150 cum/annum with depth of mining 0.76 meter as per ARRS report is approved for the remaining lease period
1.8	The EC is valid for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.

2. Air Quality Monitoring And Mitigation Measure

S. No	EC Conditions
2.1	Adequate ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring of pollutants, namely particulates, SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive receptors in consultation with the State Pollution Control Board. Online ambient air quality monitoring station/stations may also be installed in addition to the regular air monitoring stations as per the requirement and/or in consultation with the SPCB
2.2	The Ambient Air Quality monitoring in the core zone shall be carried out to ensure the Coal Industry Standards notified vide GSR 742 (E) dated 25th September, 2000 and as amended from time to time by the Central Pollution Control Board. Data on ambient air quality and heavy metals such as Hg, As, Ni, Cd, Cr and other monitoring data shall be regularly reported to the Ministry/Regional Office and to the CPCB/SPCB.
2.3	Transportation of coal, to the extent if permitted by road, shall be carried out by covered trucks/conveyors. Effective control measures such as regular water sprinkling/rain gun/ Fog cannon /mist sprinkling etc., shall be carried out in critical areas prone to air pollution with higher level of particulate matter all through the coal transport roads, loading/unloading and transfer points. Fugitive dust emissions from all sources shall be controlled regularly. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central/State Pollution Control Board.
2.4	Major approach roads shall be black topped and properly maintained after consultation with concerned BDO, Mining Officer/Tahasildar etc.
2.5	PP to install solar lights along the road used for transportation of coal to avoid the accidents at night and also seek its maintenance.
2.6	The transportation of sand shall be carried out as per the provisions and route proposed in the approved mining plan. Transportation of the sand through the existing road passing through any village shall be avoided. In case, it is proposed to construct a 'bypass' road, it should be so constructed that the impact of sound, dust and accidents could be appropriately mitigated.
2.7	Vehicular emissions shall be kept under control and regularly monitored. All the vehicles engaged

S. No	EC Conditions
	in mining and allied activities shall operate only after obtaining 'PUC' certificate from the authorized pollution testing centres.
2.8	Coal stock pile/crusher/feeder and breaker material transfer points shall invariably be provided with dust suppression system. Belt-conveyors shall be fully covered to avoid air borne dust. Side cladding all along the conveyor gantry should be made to avoid air borne dust. Drills shall be wet operated or fitted with dust extractors.
2.9	Coal handling plant shall be operated with effective control measures w.r.t. various environmental parameters. Environmental friendly sustainable technology should be implemented for mitigating such parameters.
2.10	Adequate number of Fog canon (mist sprayer) shall be installed to reduce the impact of air pollution at dust generating sources with time bound action plan.
2.11	PP should Install Wind breaker/shield arrangement along the railway siding for reducing the dust propagation in upwind direction.
2.12	Post environmental closure third party monitoring by reputed instituted in air quality, water, land & soil etc shall be carried out and analysed with EMP measures at regular interval. A suitable recommendation in this regard, shall be furnished to IRO, MoEF&CC for compliance. The data used for analysis shall be obtained from continuous AQMS, site specific water regime. Also third party shall analyses the implementation of river diversion, meeting to the requirement of project report.

3. Water Quality Monitoring And Mitigation Measures

S. No	EC Conditions
3.1	No obsolete technologies for sewage treatment shall be implemented. Construction of Sewage Treatment Plant with latest technology should be completed within 2 years and treated water shall be reused for plantation. CTE and CTO of STP shall be obtained as per the norms.

4. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
4.1	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/RO on six-monthly basis.

5. Mining Plan

S. No	EC Conditions
5.1	No Working Zone: - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -

S. No	EC Conditions
	• During the rainy season; • Within the water channel or stream flow area throughout the year; • Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee. • The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. • No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed. • Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes. • The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
5.2	Mining shall be carried out under strict adherence to provisions of OMMC Rules 2016 and amendment therein, Sustainable Sand Mining Management Guidelines 2016, Enforcement and Monitoring Guidelines for Sand Mining 2020 and as per EC conditions.
5.3	No change in mining method i.e. UG to OC, calendar programme and scope of work shall be made without obtaining prior approval of the SEIAA, Odisha.
5.4	Transport Safeguards: • No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. • Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. • Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. • Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed. • The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks. • Water spraying should be made on the village road to control particulate matter (dust particles)

S. No	EC Conditions
	pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
5.5	Underground work place environmental conditions shall be rendered ergonomic and air breathable with adequate illumination in conformance with DGMS standards.
5.6	No mining shall be carried out in forest land without obtaining Forestry Clearance as per Forest (Conservation) Act, 1980 and also adhering to The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 read with provisions of Indian Forest Act, 1927.
5.7	Efforts should be made to reduce energy and fuel consumption by conservation, efficiency improvements and use of renewable energy.
5.8	Transportation by Railway Siding shall be developed to avoid transportation by Road

6. Public Hearing And Human Health Issues

S. No	EC Conditions
6.1	PP to take measure for installation of Renewable Energy sources in nearby area falling within 10 km radius

7. Miscellaneous

S. No	EC Conditions
7.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
7.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
7.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
7.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
7.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

S. No	EC Conditions
7.6	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
7.7	The project proponent shall abide by all the commitments and recommendations made in the EMP report, commitment made during their presentation to the State Level Expert Appraisal Committee.
7.8	No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.
7.9	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7.10	The SEIAA, Odisha may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
7.11	The SEIAA, Odisha reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
7.12	The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016
7.13	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
7.14	The proponent shall abide by all the commitments and recommendations made in the EMP report and also that during presentation to the SEAC. All the commitments made on the issues raised during EC application shall also be implemented in letter and spirit.
7.15	Compensation of the land acquired for the project shall be settled as per the R&R Policy. Adequate facility of drinking water, plantation and other social amenities should be provided to established R&R villages.
7.16	Persons of nearby villages shall be given training on livelihood and skill development to make them employable with its proper records.
7.17	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day light/night hours

Additional EC Conditions

1. The maximum extraction quantity of sand limited to **14150 cum/annum** with depth of mining 0.76 meter as per ARRS report is approved for the remaining lease period.
2. The EC is valid for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
3. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent years and submit the report to SEIAA, Odisha.
4. The PP shall implement the EMP with a budgetary allocation of **Rs.1.30 Lakh/annum** as proposed in the EMP report during EC application.
5. The PP shall plant **130 of tree species** like Banyan (*Ficus benghalensis*), Peepal (*Ficus religiosa*), Neem (*Azadirachta indica*), Jamun (*Syzygium cumini*), Mango (*Mangifera indica*), Karanj(*Pongamia pinnata*), Arjun(*Terminalia Arjuna*), Jack fruit (*Artocarpus heterophyllus*), Siris (*Albizia lebbeck*), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.
7. The Project Proponent shall uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only falling which the EC is liable to revoked



Annexure-2**1. Proposal in brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for amendment of EC of Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. EC Identification No. – EC22B001OR143015 dated 07.05.2022 for Bhimpur Sand Bed over an area of 10.425 Acres Or 4.219 Hectares bearing Khata No.-640 and Plot No.-1320 situated in Village Bhimpur, Tahasil Purushottampur, District Ganjam, State Odisha.
- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 77845 cum with depth of sand deposition was 2.5 meter and proposed for annual extraction-65000 cum.
- (iv) The SEIAA allowed 10000 cum of sand for 1st year production with depth of mining 1.25 m.
- (v) There is an EC conditions point no. 7.1 to 7.2 in page no. 04 that “Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e., after November, 2022, if satisfactory replenishment study report is not submitted.”
- (vi) Transfer of EC was issued vide letter no. 4774/SEIAA dated 30.06.2022 in favour of Smt. Janaki Devi Mishra.
- (vii) Amendment of Ec was issued on dated 21.07.2023 and quantity of sand 19000 cum has been allowed for 2nd year production.
- (viii) The PP has mentioned 10000 cum of sand has been extracted from the source in 1st and 2nd year and 19000 cum in 3rd year.
- (ix) The PP has submitted replenishment study report was done by the M/s. Geocon Survey Pvt. Ltd. (ORSAC Empanelment Agencies) with mentioned that Pre-Monsoon standard elevation = 17.83m, post-monsoon standard elevation =18.59m and quantity of sand replenished = **23665 cum** and proposed production is 7330.8 cum. Further the PP has submitted the revised ARRS report with mentioned that The Replenished sand thickness is calculated 0.76 m. So, the proponent now revised the RSR and asked for 60% (i.e.14199 cum) of mineable reserve to extract. All the calculations are alright and documents like maps, images and mRL are given with contour elevation.
- (x) Any deficiencies/omission have been noticed in the above documents- Nil

2. Whether SEAC recommended the proposal – The proposal was placed in the SEAC meeting held on 26.02. 2024 and the SEAC recommended the following:

- i) Replenished study was carried out by drone method. Initially the proponent had asked for 19000 cum sand extraction which was 80% of mineable reserve (23665 cum).
- ii) The Replenished sand thickness is calculated 0.76 m. So, the proponent now revised the RSR and asked for 60% (i.e.14199 cum) of mineable reserve to extract. All the calculations are alright and documents like maps, images and mRL are given with contour elevation.
- iii) The SEAC decided to recommend the proposal as per the Replenishment Study Report with **14199 cum** of sand subject to modification of Mining Plan.